

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 270 of 2013**

**Dated : 8<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Chadha Sugars & Industries Pvt. Ltd. ... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajesh Mittra

Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1

**ORDER**

Mr. Anand K. Ganesan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 02.02.2014 after serving copy on the other side.

Post the matter on **11.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*Ts/ak*